GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  

New Delhi, the 1st March, 2016  

Notification  
No. 16/2016 - Central Excise (N.T)  

G.S.R. (E).- In exercise of the powers conferred by sub-rule (3) of rule 19 of the Central Excise Rules, 2002, the Central Board of Excise and Customs hereby makes the following further amendments in the notification No. 42/2001- CE (NT), dated the 26th June 2001, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 471(E), dated the 26th June, 2001, namely: -  

In the said notification, in paragraph 2, in clause (v), in sub-clause (b), for the word, figures and letters, “section 11AB”, the word, figures and letters, “section 11AA” shall be substituted.  

[F. No.334/8/2016 -TRU]  

(Mohit Tewari)  
Under Secretary to the Government of India  

Note:- The principal notification No.42/2001-Central Excise (N.T.), dated the 26th June, 2001, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) ,vide, number G.S.R. 471(E), dated the 26th June, 2001 and last amended ,vide, notification No.16/2012 - Central Excise (N.T.), dated the 17th March, 2012, published ,vide, number G.S.R. 180 (E), dated the 17th March, 2012.